

**GOVERNMENT OF JAMMU AND KASHMIR**  
**DEPARTMENT OF LAW, JUSTICE AND PARLIAMENTARY**  
**AFFAIRS**

Civil Secretariat, Jammu/Srinagar

**NOTIFICATION**  
**Jammu, the 28<sup>TH</sup> April, 2025.**

**S.O 110** .— In exercise of powers conferred by section 13 read with section 17 and 18 of the Civil Courts Act, 1977 and all other powers enabling it in this behalf, the Government of Jammu and Kashmir on the recommendations of Hon'ble High Court of Jammu and Kashmir and Ladakh, hereby re-designate the following courts as shown against each:

S. No.	Present nomenclature of Court	Re-designated as
1	Judge Small Causes Court, Srinagar	Sub-Judge, Srinagar
2	Sub Registrar, Srinagar	4th Additional Munsiff, Srinagar.
3	Sub Registrar, Jammu	4th Additional Munsiff, Jammu

By Order of the Government of Jammu and Kashmir.

**Sd/-**  
**(Achal Sethi)**  
**Secretary to Government**

Dated. 28 -04-2025.

No: Law-Jud/48/2025-10.

**Copy to the:-**

1. Ld. Advocate General, J&K.
2. Principal Secretary to the Lieutenant Governor.
3. Principal Secretary to Government, Home Department.
4. Joint Secretary (J&K), Ministry of Home Affairs, Government of India, New Delhi.
5. Commissioner Secretary to Government, General Administration Department.

6. Registrar General, High Court, of Jammu and Kashmir and Ladakh, at Jammu. This is with reference to his letter No. 5503/RG/GS dated 20-03-2025.
7. Principal Secretary to Hon'ble Chief Justice, High Court of Jammu and Kashmir and Ladakh, Srinagar.
8. Director, Archaeology, Archives and Museums, J&K.
9. All Principal District and Sessions Judges.
10. All District Development Commissioners.
11. All Sr. Superintendents of Police.
12. General Manager, Ranbir Government Press, J&K, Jammu for publication in an extraordinary issue of Government Gazette.
13. In-charge Website, Department of Law, Justice & PA.
14. S.O Section, Department of Law, Justice & PA (w. 7. s.c).
15. Concerned file.

  
25-04-25,

**(Ashish Gupta)**  
**Special Secretary to Government**